



INTELLECTUAL
PROPERTY INDIA
PATENTS / DESIGNS / TRADE MARKS
GEOGRAPHICAL INDICATIONS



सत्यमेव जयते
भारत सरकार

वाणिज्य तथा उद्योग मंत्रालय

उद्योग संवर्धन और आंतरिक व्यापार विभाग

बौद्धिक संपदा भवन, एस. एम. रोड, एन्टोप हिल, मुंबई - 400 037.

GOVERNMENT OF INDIA

MINISTRY OF COMMERCE & INDUSTRY

DEPT. FOR PROMOTION OF INDUSTRY & INTERNAL TRADE

Boudhik Sampada Bhawan, S. M. Road, Antop Hill, Mumbai - 400 037.

Tel. : +91 22 2413 2735

Fax : +91 22 2412 3322, 2417 2288

E-mail : cg.ipindia@nic.in

Website : www.ipindia.nic.in

प्रो. (डॉ.) उन्नत पी. पंडित / Prof. (Dr.) Unnat P. Pandit

महानियंत्रक, एकस्व, अभिकल्प, व्यापार चिन्ह एवं पंजीकार भौगोलिक उपदर्शन

Controller General of Patents, Designs and Trade Marks & Registrar of Geographical Indications

January 1, 2025

ORDER

In pursuance of the order dated July 04, 2024 of Hon'ble High Court of Delhi in W.P.(C) – IPD 9/2023, an enquiry into the alleged professional misconduct by Mr Naveen Chaklan as a Patent Agent was conducted by an *Ad hoc Committee* constituted for the purpose by the Government of India.

2. Pursuant to the said mandate, the committee conducted hearings and submitted its findings to the Controller General of Patents, Designs and Trade Marks (CGPDTM) vide its Report dated December 26, 2024 wherein the committee recommended removal of the name of Mr. Naveen Chaklan (IN/PA1874) from the Register of Patent Agents.

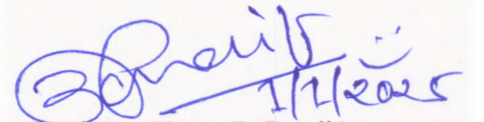
3. Further, in the instant matter, Mr. Chaklan has been found to have indulged in professional misconduct related to,

- i. discharging the duties as a Patent Agent without fulfilling the requirement under the Patents Act, 1970 to submit the Power of Attorney.
- ii. not timely responding to most of the communications from his client.
- iii. not conveying the fact of issuance of FER to his client nor warn his client of the consequences of failure to respond to the FER.
- iv. not advising his client about the remedies that are available for an extension of time in responding to FER.



4. In view of the above said findings and the recommendations of the *Ad hoc Committee* and be it as it may be, I hereby exercise the powers vested in the Controller General of Patents, Designs and Trade Marks under Section 130(1)(ii) of the Patents Act, 1970, and order the removal of the name of Mr Naveen Chaklan. Consequently, the name of Mr. Chaklan is hereby ordered to be deleted from the Register of Patent Agents as per Rule 116(1)(c) of the Patent Rules, 2003.

5. Mr. Chaklan is hereby directed to inform all his clients and the applicant(s) immediately about removal of his name from the Register of Patents Agents, so that they may take appropriate steps for any further proceedings before the Controller of Patents in respect of their pending application(s).


(Prof (Dr) Unnat P. Pandit)

Controller General of Patents, Designs and Trademarks

To,
Mr. Naveen Chaklan,
Patent Agent No: IN/PA1874
(patent@delhiip.com)

Copy to:

1. Director (Administration), Office of CGPDTM
2. HO (IT Office), Office of CGPDTM
3. Head of Office, Patent Office (Chennai, Delhi, Kolkata, Mumbai)

